THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, the Shankaracharya of Puri had, while speaking on March 29, 1969 at the International Convention of World Hindus at Patna, stated that untouchability was not wrong.

Government have obtained legal advice regarding the actionability under law of the speech delivered by the Shankaracharya. We are advised that the speech coming as it did from a person of the position of the Shankaracharya and delivered in a conference of Hindus constituted an encouragement to the practice of untouchability, and was accordingly punishable under section 7(1)(c) of the Untouchability (Offences Act, 1955.

The Bihar Government were advised to examine the authentic text of the speech with a view to launching a prosecution. They have reported that the police are instituting a case under the Untouchability (Offences) Act, 1955 and section 153-A I.P.C. and are taking up investigation immediately.

[THE DEPUTY CHAIRMAN in the Chair]

The police have registered and are investigating a case under Untouchability (Offences) Act, 1955 in respect of the statements in the same strain made by the Shankaracharya in Delhi on 8th April.

SHRI BHUPESH GUPTA: (West Bengal): Madam . . .

THE DEPUTY CHAIRMAN: I do not know whether you can seek any clarifications at this stage. The statement has been made.

(Interruptions)

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI): We shall find time for it.

(Interruptions)

THE DEPUTY CHAIRMAN: I am not allowing any clarifications now

THE CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL, 1968

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I move:

> "That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into Consideration."

As we all know, the Bill was introduced in the Lok Sabha on the 10th of December, 1968 and thereafter it was referred to both the Houses, I mean the Joint Committee of both the Houses. The Joint Committee consisting of 45 members, 30 from Lok Sabha and 15 from Rajya Sabha, considered the Bill in six sittings. The Chief Secretary, the Finance Secretary, of the Government of Assam, the Advocate-General of Assam, the representatives of the Ministries of Home Affairs and Defence, the Attorney-General of India and Shri Vishnu Sahay, a former Governor of Assam, were called by the Committee for giving evidence. The Committee recommended the Bill for consideration which was passed by the Lok Sabha and now in this House we are considering the Bill.

Madam, I do not want to take more time of the House by giving the full history of this Bill. But I would certainly recapitulate certain major events that took place in the last 8 or 9 years. The demand of the hill people for giving them maximum autonomy was considered and its further examination started some time in 1960 and after that it was considered from time to time. An assurance was given by the then Prime Minister of India, Pandit Jawaharlal Nehru, that maximum autonomy within the State of Assam would be considered. After that, as we all know, a Commission was appointed under the chairmanship of Shri Pataskar which went into this matter thoroughly and made a report. Unfortunately the recommendations of that report were not acceptable to both the sides. Later on a

Cabinet Sub-Committee was formed informally to consider this question in all its aspects, which had discussions with the representatives of different views in Assam and the hill side. That went on for nearly a year or so. Even though I was not in charge of the Home Ministry at that time, I happened to be a member of that Sub-Committee which had the privilege of sitting with different sections of opinions and which tried to understand their difficulties and their aspirations. As a result of all this talk Madam, a statement was issued on 13th January, 1967, which announced that Government had taken the decision to reorganise the State of Assam. Along with it we had also, at that time, indicated the scheme of regional federation. Then, ultimately, we found that though this idea of federation was acceptable to the leaders of the hill area it had been rejected by practically the entire people of the plains of Assam. All the same, naturally, we could not give up our efforts begun at that time, and so we undertook further negotiations and discussions with the representatives of public opinion in Assam. I think I have reported to this hon. House that in the month of May I along with other colleagues went to Gauhati and had long discussions for nearly two days with the respective leaders of different political parties in different parts there. At those meetings it was decided that we should have a sort of conference in Delhi which should be attended by all the representatives of the political parties in the Assam Legislature. We met here and discussed the issue for two days but without producing any concrete results, though of course a small group was formed under the chairmanship of Shri Asoka Mehta. And they produced a certain report. But it was not acceptable to the leaders of the APHLC. So the problem had to be left there. But again, Madam, the threads of discussions and talks were taken up and further talks were held, as a result of which the important statement, which was issued in the month of September, 1968, was announced and, Madam, the present Bill is, really speaking, based on that statement. In substance, the scheme, as I have already explained, is that the hill areas of Assam will be constituted into an autonomous State within the State of Assam. That, really speaking, is the present scheme. The subjects and legislative powers and executive functions will be distributed between the State of Assam and the autonomous State within the State of Assam. There will be a Legislature for the autonomous State. There will be a Council of Ministers for the autonomous State. What will be the size of this autonomous State, it is very difficult to say now because, at the present moment, though Garo and Jaintia Hills will form part of this autonomous State, Mikir and North Cachar will be given the option of joining this autonomous State or not joining it. Therefore, the size of this autonomous State will be decided later on when we accept this Bill and the other connected Reorganisation Bill. And then possibly we will reach the stage of actually working out the option given to these areas. So this is the general scheme of things.

Madam, at the stage of consideration by the Joint Select Committee of this problem, many aspects of this reorganisation question were examined. There were representatives of all the political parties present in the Joint Select Committee. Madam, if we summarise the suggestions that were made in the joint Select Committee, I find one very interesting conclusion; though there are many Notes of Dissent submitted by the Members, I find no Note of Dissent has supported the *status quo;* one or other solution was made to reorganise the State. Of course there were many alternatives to what we have suggested in the form of this Constitution (Amendment) Bill. One alternative solution was that, instead of giving this form of autonomous State, a completely full-fledged State should be given—that was one alternative solution. Another alternative or suggestion was that every autonomous district should be developed into an autonomous State; thus, instead of having one autonomous State there will be six au-

[Shri Y. B. Chavan]

tonomous States. A third suggestion which came from the members of the Jana Sangh, if I am right, was that, instead of having this autonomous State, it was much better to convert these autonomous districts into Union Territories. So this was the third alternative that was suggested. In substance, this is what they said. (*Interruption*) I hope I am not misrepresenting your point of view. They are in the Minutes. Now I would like to give my arguments against each of these alternatives. Giving a full State was completely contradictory to what our stand in this matter was. Our idea was not to divide the State of Assam. Our main idea was to keep this entire area together. Our idea was that the integrity of the State should not be broken but at the same time we should make the maximum effort to meet their aspirations and give them maximum autonomy within the State of Assam. And this Bill achieves that. Then, Madam, the idea of having six autonomous States is rather overdoing a thing. Possibly, it is trying to make the entire proposition an absurd one; instead of having one State there will be six autonomous States; it is neither here nor there. The idea of Union Territories is also practically of the same type as the earlier one and, really speaking, if I have understood the members of the Jana Sangh correctly, their intention was, their idea was and their emphasis has always been on the aspects of the security of that area. So, having Union Territories, and so many Union Territories means, really speaking, bifurcating the relations between the people of Assam and of the Union Territories.

SHRI BHUPESH GUPTA: (West Bengal): They have faith about Union Territories.

SHRI Y. B. CHAVAN: So we could not accept that suggestion also, and I think majority of the Joint Select Committee supported the proposition as it is and I am sure, Madam, this hon. House will agree to this Bill because there is another very important aspect of this Bill that the present proposals are based on a certain consensus that was reached between the leaders of Assam Government, the leaders of the plains in Assam and leaders of the APHLC. As always, this question of reorganisation of areas is full of difficulties and full of complexities. Everybody feels that justice is on their side, but then ultimately we have to consider this problem from the point of view of national security and the willingness of the parties concerned, and generally it is always better to solve these problems on the basis of a general consensus or agreement among the parties concerned. So the present Bill is the result of such a consensus that was arrived at between the two parties.

Madam, another argument is possible and might be advanced, and I would like to anticipate that argument and meet it now, the argument being that, if once we concede such a new type of administrative unit, will it not begin a further process of demands for such arrangements, what will be the general repercussions on the other problems in the country. That was one more argument that had been made. Madam, my reply to this argument has been and will be that this question of Assam hill areas is a very special problem, not because that we politically think that it is a special problem but because this problem has been treated as such in the Constitution itself. The Constitution and the Schedules therein have treated these areas completely differently. Even today the districts have the autonomous status; they have got certain special privileges. What we are doing today is that, taking these areas as such, instead of having the autonomous districts, we are giving them more power treating them as an autonomous State.

Madam, an argument was made that the entire north-eastern area is a very important area from the security point of view. I need not go into the details why it is so. Everybody accepts that proposition, and where the security of the area is concerned, ultimately we will have to go by the

contentment of the people and therefore we thought that as these proposals met the general aspirations of the people there, we should support them fully.

I hope the Members of this House will not look at this problem from the party point of view. Really speaking, we are trying to provide a national solution to a national problem, and I expect that the hon. Members will look at the propositions or proposals in this Bill as such and support the Bill unanimously.

The question was proposed.

•

SHRI M. RUTHNASWAMY (Tamil Nadu): Madam Deputy Chairman, the proposal before the House is one of the most important that the Parliament of this country has been called upon to deal with. It is the solution of a very difficult problem, a problem which has been created by the geographical position of these areas. In the first place they constitute a frontier area and whichever State has had to deal with frontier areas has always been called upon to deal with them in a special manner. A special Constitution has had to be found for them because they are very sensitive areas. The security of the country is bound up with the way the Government of that area is conducted and therefore all the States which have had to deal with frontier areas have had to give a special Constitution to such frontier areas. In the Roman Empire the frontier provinces were brought directly under the Emperor whereas the other provinces away from the frontier were dealt with by the Senate. This is not only a frontier area but is also a backward area. These hill areas have been neglected by whichever Government sat in Shillong, whichever Government was in charge of Assam. Even in the British days this area was dealt with in a special manner. They had the system of excluded areas and partially excluded areas. The Governor of Assam was directly responsible for the administration of these excluded areas and partially excluded areas and the Governor of Assam acted as the agent of the Government of India. And it is for these two reasons—because they constitute a frontier area and because they constitute a backward area neglected by the Government of Assam—that this proposal has been brought forward.

Various proposals had been suggested. There was Nehru's original proposal of Scottish pattern whereby a special Minister for the hill areas was to be appointed, a special secretariat was to be constituted and special arrangements made for the administration of these areas. Then we came to the Pataskar solution which also has been found unsatisfactory because it allowed the Government of Assam to still have a direct and immediate jurisdiction over the frontier areas in spite of all the failings of the Assam Government in regard to the welfare work that this special backward area needed. The Pataskar Committee made much of the fact that money has been spent on these hill areas in proportion or even more than in proportion to the population but that is not the test. It is not the population that should be the test; it is the backwardness of the population that should be the test and judged by that test the Assam Government has so far failed in providing all those social welfare services that these areas specially needed. Then there is the Union Territory solution which, in my opinion, would have been the best solution of this problem because the Union Territory has a special kind of Constitution, a special kind of Government and it is directly dependant upon the Government of India, more directly than the ordinary State, and on account of the backwardness of the area, that area could expect special financial contributions from the Union Government.

But this proposal which has now been suggested is a compromise solution. It is a solution which is acceptable both to the Assam Government, the Government of the plains and to the hill area people. And after all this is only an enabling measure. The details of the Constitution will have to be framed by the Parliament Bill that

[Shri M. Ruthnaswamy]

will come up soon after this Constitutional amendment has been accepted. There is provision for a special Council of Ministers; there is provision for a special Legislative Council and even special powers of taxation are to be granted to this State. It is unfortunate that the word 'State' has been used. The use of the word 'State' of course raises the question whether we are going to have States within States, whether we are going to have another reorganisation of the States and so on. If the word 'State' had been avoided it would have been better. There could have been something like a Regional Council but then the 'State' is a status symbol nowadays in this context and we are so fond of status symbols. Every district must have a University; every language must have a University and every subject must have a University because University has come to be a status symbol. It is to the Parliament Bill that we should look for all the details of the Constitution and I hope the Parliament Bill that is to be framed after this Constitutional Amendment is passed will provide for real autonomy for the newly constituted State or Region and especially in regard to finance there must be a special provision for financial powers of the new Administration. They must have financial autonomy to a certain extent and they should not be dependant upon the Assam Government for financial contributions. This Constitution, Madam Deputy Chairman, reminds me very much of the system of Diarchy which was introduced by the British Government as a step forward towards full responsible Government. I knew the functioning of this system of diarchy from close quarters because I was in the Legislative Council at that time and I knew how it functioned. There were all kinds of difficulties. The Ministers for the transferred subjects were dependant for their finance upon the Minister for the reserved subject of Finance who was in charge of the finances of the whole Government, the transferred subjects Government as well as the reserved subjects Government.

[THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair]

There were clashes between the two sets of Ministries and it was only a spirit of accommodation that brought about a peaceful administration in diarchy. But the merit of diarchy was that it was a transitory measure, a temporary measure, leading on to fuller, representative and responsible Government. It was a half-way house and we who saw it function from close quarters hoped that it would not prove to be a wayside grave. And that is what we hope in connection with this new Constitution that we are providing for these hill areas of Assam that it will be a half-way house to fuller and complete self-government for these hill areas. And therefore it is that we wish this Bill, although it is not fully satisfactory and although it is a compromise solution, Godspeed in this House so that the feeling of anxiety which has almost amounted to frustration among the hill area people may be ended and they can look forward to an era of self-government for which they have been looking all these long years.

SHRI M. VERO (Nagaland) : Mr. Vice-Chairman, Sir, when I rise to support the Bill and commend the measure to carve a State in Assam to meet the aspirations of the hill people, I do experience a feeling of uneasiness and dissatisfaction over the sum total of the agreement reached between the parties. Even as we are passing the Bill, I hear rumblings of discontentment among the people of the Garo and Khasi hills and as a result they have formed the Hill State People's Democratic Party to further carry on their struggle for a full-fledged State. Moreover, out of five hill areas, the future of the three major and more turbulent districts—Mizo, Mikir and Cachar —are left out. It means the question may have to be reopened and we would once more have to face moments of agonising reappraisal. It would be better if the Government of India and the leaders of both the Khasi and Garo hills keep a little

patience and persuade all hill districts to join hands with the proposed hill State In that case the objective of the State will be fulfilled.

I do not want to say anything which will come in the way of an agreed solution, but any agreed solution should not lead to trouble and confusion. In this connection I want to point out that, when the autonomous State is created within Assam State, there may arise more problems between the plains and hill people in the matter of drawing up boundary lines, in the appointment of the Public Service Commission Chairman and Members, the Advocate-General and Judges, and more particularly in the matter of laying the financial statement by the Governor, who is the Governor of both the States Obviously, during the financial speech, the Governor will be guided by the Chief Minister of Assam Without the Chief Minister coming in, in respect of these matters the autonomous State will feel naturally that it is under the steamroller of Assam State Sir, although law and order is left to the State of Assam in the Bill, the hill State will definitely demand its transfer to the hill State at a later stage The officers of all-India Services and the higher State Services are likely to be within the control of the Assam Chief Minister and his Government. Under such circumstances, there is no scope for any control of officers in the State by the Chief Minister of the hill State This is bound to lead to administrative difficulties, complications and confusion.

We have to accept the fact that the hill people want to lead their life unhindered by the Assamese and no new methods should be evolved so as to defeat this purpose While considering the question of the entire Eastern Region, in the interests of the nation, the issue of Nagaland should not be mixed up with other problems. The proposal to form an Eastern Regional Council does not hold out any solution The Government of Nagaland was not consulted in the beginning and it did not accept it Why then any effort shou'd be made to impose it upon us, while the Central leaders refused to concede our legitimate demands like a separate Governor, the transfer of law and order subjects to the State? However, the State Government, under the able leadership of Mr Hokishi Sema, Chief Minister of Nagaland, is slowly putting the State administration in order. Any action which retards this progress towards peace and security should be avoided

With the arrests of a large number of Chinese-trained rebels, the way has been cleared to have a settlement but these arrests should not make anyone complacent towards the hard-liners. We should not drive the remaining underground to desperation by avoiding to talk to them, if they sincerely so desire.

Before I conclude, I may also point out that an unimaginative approach to NEFA is foreseen. The Report of the Ering Committee has been shelved. The Committee had proposed the shifting of the NEFA Secretariat to NEFA itself, but the Secretariat remains in Shillong which is far away from their homeland People feel as if some aliens are ruling them from outside It is a bad policy for national integration. Moreover, Sir, the people of NEFA do not feel any sense of participation in the management of their own affairs We must give the people of NEFA popular representation and let them look after their own affairs, with a political status equivalent to a Union Territory or any status, which the people there feel decent and honourable in which they can happily shape their lives, should be accepted The Ering Committee has made these suggestions We should examine this Report and implement its recommendations immediately

In conclusion, Sir, I thank the Home Minister for his courageous and imaginative handling of the issue and give our best wishes to the new State We, the hill people, will be happy to see our brethren settling down to peace and progress

Once again I support the Bill

श्री सुन्दर सिंह भंडारी (राजस्थान) उपसभाध्यक्ष जी, गृह मंत्री महोदय ने यह विधेयक सदन के विचारार्थ रखा है। उन की इस बात से मैं सहमत हू कि देश भर मे असम के पुनर्गठन की माग की जा रही है और अगर इस आधार पर असम के सवाल को खोला है उन्होंने, असम के राजनीतिक ढाचे के बारे मे पुनर्विचार करने की आवश्यकता अनुभव की है तो ऐसा कर के एक सही दिशा मे उन्होंने कदम उठाया है। क्योंकि सविधान मे शेड्यूल 6 के होने के बाद भी जिस मे कि असम के इन पहाडी प्रदेशो के लिये आटोनामस डिस्ट्रिक्ट्स की व्यवस्था दे कर सब तरह से उन की उन्नति और उन की देखभाल का इतजाम किया गया था, आज 20 वर्ष के बाद भी असम के इन पहाडी प्रदेशो के लोगो की समस्याओ का समाधान नही हुआ। अर्थात् सावैधानिक व्यवस्था होने के बाद भी वहा के लोगो की समस्याये सुलझी नही, असतोष कायम रहा। जो हम उन की मदद करना चाहते थे, पिछडेपन को हटाना चाहते थे, वह पिछडापन हट नही पाया और इसलिये यह कहना कि शेड्यूल 6 को रखने के बाद भी असम के पहाडी इलाको के रहने वाले लोगो की समस्याये सुलझ नही पायी, एक कटु सत्य है जिस को हम सब को स्वीकार करना चाहिये।

अब उस सारे आसाम का पुनर्गठन किस प्रकार से हो इस सबध मे मै स्वीकार करता हू कि केन्द्रीय सरकार, गृह, मत्री महोदय ने काफी कुछ प्रयत्न किया है। लेकिन मै इस बात को स्वीकार करने के लिये तैयार नही कि उन्होंने एक एग्रीड सोल्यूशन सामने रखा है। मै यह पूछना चाहता हू कि इस सोल्यूशन के प्रति एग्री कौन हुआ। जहा तक मेरी जानकारी है, उन्होंने एक विभाजन किया है पहाडी क्षेत्रो मे रहने वालो और मैदानी क्षेत्रो मे रहने वालो का। यह सारा रिआर्गनाइजेशन आसाम का है। सारे आसाम राज्य के लिये रिआर्गनाइजेशन की बात हम कर रहे है। मै यहा पर यह पूछना चाहता हू कि मैदानी इलाको मे रहने वालो की किस प्रतिनिधि सस्था ने, वह कौन सी जमात है जो पोलिटिकली इसे ऐक्सेप्ट कर सकती है और जो लोगो की भावनाये प्रकट करने वाली हो और जिसने यह एक्सेप्टेड फारमूला जो कहा जाता है उस को स्वीकार किया हो। वहा पर जो पहाडी जातिया है, उनमे अलग अलग लोग है, आज उनके बारे मे भी जो सोल्यूशन दिया है वह गारो, युनाइटेड खासी जयन्तिया के लिये दिया है वह खुद नही जानते कि मिकिर और नैार्थ कछार के लोग इसको स्वीकार भी करेगे या नही करेगे, इसमे शामिल भी होगे या नही होगे और मीजो तो बिल्कुल इसमे से रूल-आउट कर दिया गया है, वह चाहे तो भी इस प्रस्तावित यूनिट का भाग नही बन सकता। अभी जो माननीय सदस्य उधर से बोले, आसाम की भावनाओ का प्रतिनिधित्व करने का मैं उनका ज्यादा अधिकार मानता हू,

श्री शीलभद्र याजी (बिहार) वह नागालैड के हैं।

श्री सुन्दर सिह भडारी वह सारा क्षेत्र एक ही है, सारा एक आसाम ही है। उनका भी कहना है कि गारो और खासी जयन्तिया के लोगो मे से भी कामन व्यक्ति इस योजना से सतुष्ट नही है। मै यह मानता हू कि वहा एक सेक्शन है ए० पी० एच० एल० सी०, उसका पिछले दिनो आन्दोलन चला है, उसके आन्दोलन के साथ सारे आसाम के रिआर्गनाइजेशन का सवाल उठा और

सभी राजनैतिक दलो को, राजनैतिक दृष्टि से प्रतिनिधित्व करने वाली संस्थाओं को, एक बाजू में हटा कर अंततोगत्वा सेंट्रल गवर्नमेंट और ए० पी० एच० एल० सी० के बीच का मानो एक घरेलू मामला हो गया हो इस पर यह मामला आकर खडा हो गया है। अगर आज सरकार इसको यहां लाने का फैसला कर रही है तो इसलिए कि ए० पी० एच० एल० सी० ने इसको एक ट्रायल देने की बात स्वीकार की है। उन्होंने भी अंततोगत्वा इसके प्रति उनके रिएक्शस क्या होंगे वह संतुष्ट हो जायेंगे या नही हो जायेंगे, इस सम्बन्ध में अपनी राय रिजर्व कर के रखी है। जब एक स्थिति उनके सामने रख दी गई कि हम इतना ही कर सकते है इससे ज्यादा जा नही सकते और उन्होने देखा कि अब बात टूटनी है तो उन्होंने कहा कि अच्छी बात है इसको करो, हम देखेंगे कि यह किस प्रकार फक्शन करता है और इसमे हमारी समस्याओ का समाधान होने की किसी भी तरह से गुजाइश दिखाई देती है या नही दिखाई देती।

मेरा यह कहना है कि इस आधार पर गृह मत्री महोदय का यह कहना कि उन्होने एक एग्रीड सोल्यूशन यहां पर रखने की कोशिश की है मे समझता हू कि यह सदन को और देश को एक भुलावे मे डालने वाली बात क्या नही है। हा, उन्होने एक स्कीम जरूर रखी हे, आज उनका बहुमत हे, उन्होंने कुछ और राजनैतिक दलो से इस स्कीम को लागू करवाने के बारे मे समर्थन प्राप्त किया है, परन्तु मे इतना जरूर कहना चाहूगा कि आसाम के लोगो के लिये यह चीज थोपी जा रही है, जिनके पुनर्गठन की चिन्ता कर के हम चले, जिनकी समस्याओ के समाधान करने की बात हम कर रहे है, उनके ऊपर कम से कम यह चीज़ थोपी जा रही है, ठूसी जा रही है, उनकी इच्छा के विरुद्ध काम किया जा रहा है और मुझे डर है कि यह सारे संविधान के संशोधन के बाद, आसाम के पुनर्गठन की पृष्ठभूमि में विचार करने के बाद भी हम आसाम की उस समस्या को उतना का उतना ही ज्वलन्त बना कर छोडेगे, जैसा कि कांस्टीटयूशन में दिये हुये छठे शेड्यूल को लागू करने के बाद भी इस सवाल का समाधान नहीं हो सका उसी तरह संविधान में संशोधन करने के इस अधूरे कदम से भी इस सवाल का कोई समाधान नही होगा।

अब यहां पर एक और चीज़ रखने की उन्होंने कोशिश की कि आटोनामस स्टेट्स के और ज्यादा सुझाव आये थे लेकिन आधे डजन आटोनामस स्टेट्स कितनी बडी एबर्सडिटी हो जाती है। संख्या बढ़ने से एबर्सडिटी होती है। क्या एक आटोनामस स्टेट एबर्सडिटी नहीं है और छः आटोनामस स्टेट्स हो जाते तो वह एबर्सडिटी हो जाती? अर्थात् आइडिया एज सच एबर्सड नही, ओरिजनल बेसिस मे अगर एक रहे क्योंकि आज आप किसी एक आटोनामस स्टेट की कल्पना ले कर चल रहे है तो आप आज कह सकते हैं कि छः हो जाते तो एबर्सडिटी हो जाती लेकिन मुझे माफ करेंगे कि यह एबर्सडिटी इस हिन्दुस्तान के संविधान के साथ होती रही, स्टेट्स रिआर्गनाइजेशन के प्रारम्भ से और उसके बाद इसी सरकार के द्वारा और एक के बाद एक आने वाले गृह मंत्रियों के द्वारा यह एबर्सडिटीज की जाती रही है। जब नागालैंड को एक अलग राज्य का पद प्रदान किया गया तब एक वह अकेली एबर्सडिटी थी, उसकी कोई मिसाल नही थी। जब हमने स्टेट्स रिआर्गनाइजशन के इतने बड़े

[श्री सुन्दर सिंह भंडारी]

मामले को निपटाने के बाद पजाब के सवाल को रिओपेन किया तो एक दूसरी एबर्सडिटी हमने की। और अब एक आटोनामस स्टेट बना कर, एक बना कर, हम कहते है कि एक है और ज्यादा करेगे तो एबसर्ड हो जायगा। तो मैं समझता हू कि सख्या के कारण मे ही एबर्सडिटी खत्म नही हो सकती। The idea itself is absurd, whether it applies to one or more than one और इस कारण से इस एबर्सडिटी की दलील पर कम से कम वह अपना कोई आधार न रखे, मेरा उनसे यही निवेदन करना है क्योकि सारे इस रिआर्गनाइजेशन की स्कीम मे यह मान कर जो चलियेगा कि आसाम को एक रखते हुये ही हम कोई अरेजमेट कर सकते थे तो यह आर्ग्युमेट एक तर्क की दृष्टि से अच्छा है मगर इसके पीछे समस्याओ के समाधान का रास्ता क्या निकलता है? आसाम एक इकाई बना रहे और उसमे हम ऐसी कठिनाइया पैदा कर दे जिसके कारण सारा प्रशासन भी ठम्प्प हो जाय, यह आटोनामस स्टेट विदिन दि स्टेट आफ आसाम प्रस्थापित करने का अर्थ यही है कि हम हर लोगो के दिलो मे हमेशा जलन के लिये गुजाइश बनाये रखे। एक गवर्नर के रहने से, दो चीफ मिनिस्टर्स के रहने से और इन सब के फाइनेंशियल रिसोर्सेज को एक दूसरे का टैग-अप कर के रखने से क्या झगडा तो इसी बात का हो रहा है कि एक चीफ मिनिस्टर की देखभाल मे आसाम के इन पहाडी क्षेत्रो की तरफ जो ध्यान दिया जाना चाहिये था, जो उनकी उन्नति की चिन्ता की जानी चाहिये थी वह नही हुआ।

हमारा स्टेट्स रिआर्गनाइजेशन कमिशन बैठा, हमने दो तीन बातो के आधार पर स्टेट्स का रिआर्गनाइजेशन करना चाहा और सब प्रकार की दलीले देने के बाद भी अल्टीमेटली वह केवल लिंग्विस्टिक रिआर्गनाइजेशन के रूप मे सामने आया। स्वाभाविक बात है, आसाम अगर एक राज्य रहेगा तो एक आफिशियल लैंगुएज रहेगी और यह सारा झगडा ही उसी मे से खडा हुआ जब कि आसाम का आफिशियल लैंगुएज बिल 1960 ई० मे पास हुआ, हालाकि उस आफिशियल लैंगुएज बिल मे भी इन आटोनोमस रीजस के लिये अपनी-अपनी भाषा के इस्तेमाल करने की गुजाइश है लेकिन इसके बाद भी ए० पी० एच० एल० सी० के सारे आन्दोलन का आधार यह आफिशियल लैंगुएज बिल बन गया और उसने धीरे धीरे केन्द्रीय सरकार को इस बात के लिये झुकवा लिया कि आटोनामस स्टेट के रूप मे, कम से कम एक प्रथम कदम के रूप मे वह स्वीकार करे, हालाकि उनका भी मत है, वह भी साफ तौर पर इस बात के लिये घोषणा कर रहे है कि आटोनोमस स्टेट विदिन दि स्टेट आफ आसाम इसका सोल्युशन कदापि नही है और अतएवगत्वा हमे बिल्कुल अलग आटोनोमस स्टेट देना पडेगा। अब तक आटोनोमस डिस्ट्रिक्ट्स थे लेकिन अब आटोनोमस डिस्ट्रिक्ट्स को हमने आटोनोमस स्टेट की सज्ञा दे दी, यह नामेनक्लेचर डिस्ट्रिक्ट के बजाय स्टेट कर दिया। वह आटोनोमस डिस्ट्रिक्ट्स आसाम स्टेट के अन्दर थे और अब आसाम राज्य के अन्तर्गत उसे आटोनोमस स्टेट की कल्पना दे रहे है। मैं समझता हू कि हर एक शब्द का एक अर्थ है। हम अपने-अपने सुभिते की दृष्टि से शब्दो के अर्थ मे तोड-मरोड नही कर सकते। Every word has a definite connotation. हिन्दुस्तान मे सारे राज्यो को प्रात, प्रोविसेज कहा जाता था और उस प्रोविसेज शब्द मे सारे हिन्दुस्तान की एक ईकाई की कल्पना निकलती थी। हमने उन प्रोविसेज को स्टेट्स की सज्ञा प्रदान

की है और आज उसे स्टेट्स की संज्ञा प्रदान करने मात्र से ही उसमें से नये सवाल खड़े हुये है। यह केवल चेज आफ वर्ड नही है, इसके पीछे भावना है, इसके पीछे अधिकारों की दौड़ है और आज तो केन्द्र और राज्यों के संघर्ष के रूप में एक राजनैतिक समस्या बन कर इसमें से पैदा हुई है।

तो यह केवल आटोनोमस डिसट्रिक्ट को हम आटोनोमस स्टेट बना रहे, उसमें कौन ऐसी बात हो जायेगी? मै समझता हूं गृह मंत्री महोदय को इस प्रश्न की गंभीरता को जान बूझ कर छोटा कर इस देश को मुग़ालते में रखने की कोशिश नही करनी चाहिये। "स्टेट विदिन स्टेट" की कोई कल्पना हमने अपने सारे संविधान में नही दी। यह केवल एक आर्टिक्ल जोड़ने वाली बात नही है। हिन्दुस्तान की राज्य व्यवस्था में जब स्टेट्स और यूनियन टरीटेरीज की हमने परिभाषाएं की, तब यह केवल एक आटोनोमस स्टेट विदिन स्टेट आफ आसाम कह कर लोगों को मुगालता देने से, लोगों को ग़लत बयान देने से काम नही चलेगा। मै चाहता हूं सरकार इस मामले पर गंभीरता के साथ विचार करे क्योंकि आटोनामस स्टेट विदिन द स्टेट आफ आसाम देने से उनके आपस के झगड़े नही निपटेंगे। आपने गारो, खासी, और जयंतिया को एक ऐड्मिनिस्ट्रेटिव यूनिट में जोड़ने की कोशिश की है। हमको भूलना नहीं चाहिये कि एक समय हमने खासी और जयंतिया को एक आटोनोमस डिस्ट्रिक्ट कौसिल के अंतर्गत रखा था लेकिन वह आटोनोमस डिस्ट्रिक्ट कौसिल भी नहीं चल सकी और अंततोगत्वा उस आटोनोमस डिस्ट्रिक्ट को भी खासी और जयतिया के लिये हमको अलग-अलग करना पड़ा और उसी के अंतर्गत उनका समाधान हुआ। उनकी भाषा नहीं मिलती, उनके कस्टम नहीं मिलते, यूसेज नहीं मिलते, उनका राइट आफ इन्-हेरिटेन्स अलग-अलग है। आखिर उन्हीं चीजों के लिये उनको आटोनोमस कैरेक्टर प्रदान करने की हमने कोशिश की। आज हम सदन मे बैठकर बहुमत के जरिये, उनको किसी भी तरह एक ही कोठरी में ज़बर्दस्ती ठूंस दें, इतने मात्र से उनकी समस्याओं को सुलझाने के लिये और उनका एक स्वतंत्र देश के नागरिक होने के नाते अपने विशिष्ट जीवन को कायम करने का जो अधिकार है और उसके अनुसार अपने राजकाज को चलाने की भी जो इच्छा है उसको समाप्त नहीं कर सकते।

हमने अपने कांस्टीट्यूशन में यूनियन टेरीटरीज की व्यवस्थाएं की हैं। आसाम हमारा एक बार्डर इलाका है। स्वाभाविक बात है कि सारे देश के पर्स-पेक्टिव्ह में आसाम के बारे में कोई भी विचार करते समय सारे देश के ऊपर पड़ने वाले उसके परिणामों से हम उसको पृथक नही कर सकते और इसलिये सुरक्षा के प्रश्न की दृष्टि से इस बार्डर स्टेट का महत्वपूर्ण स्थान है। यह आवश्यक है कि सुरक्षा के प्रश्न को मदद मिले और उसके साथ-साथ उन आटोनोमस डिसट्रिक्ट्स के पहाड़ी क्षेत्र में रहने वाले लोगों की आकांक्षाओं को प्रकट करने का उनको अवसर प्राप्त हो। यूनियन टेरीटरी इसका एकमात्र वर्केबल सोल्यूशन है और आटोनोमस डिस्ट्रिक्ट्स की जगह हम यूनियन टेरीटरी की बात करें। यूनियन टेरीटरीज सेट अप करते समय हम केवल आटोनोमस क्षेत्र को ध्यान में रखते हुए उनका केन्द्र के साथ सीधा संबंध रखेंगे या वहां की व्यवस्थाओं के लिये और डिफेन्स और बाकी डेवलपमेन्ट के लिये एक रीजन बनाकर और उनको एक साथ जोड़कर

[श्री सुन्दर सिंह भंडारी]

उनको अपने राजनैतिक अधिकारो का उपभोग करने के लिये भी अवसर देगे, सुरक्षा का भी इतजाम करेगे, और उनके सारे प्रशासनिक अधिकारो को उनके लिये सुरक्षित करेगे, इसका विचार करना चाहिये। इस महत्वपूर्ण सवाल का हम विचार नही कर सके। दुर्भाग्य से आज यह सवाल एक-एक कर हमारे सामने उठ खड़े होते है।

आसाम का प्रश्न आज आ रहा है, जैसा कि आपने स्वय सकेत किया था कि आसाम के बारे मे किया जाने वाला यह फार्मूला है, यह देश के दूसरे भागो पर उठने वाले इस प्रकार के भिन्न-भिन्न पृथकतावादी आदोलनो पर किसी प्रकार का असर तो नही करेगा। मै समझता हू आपकी आशका बिल्कुल तथ्यो पर आधारित है। हम इतना कहने मात्र से कि आसाम के पहाड़ी प्रदेशो का एक विशेष स्थान है अपने को बचा नही सकते क्योकि देश के दूसरे क्षेत्रो मे चल रहे आदोलनो के आधार भिन्न प्रकार के है, उनके पीछे भिन्न प्रकार की मनोवृत्तिया काम कर रही है। आज इकानामिक बैकवर्डनेस कई जगहो पर विद्यमान है और चाहे पिछले दिनो मे स्टेट्स रिआर्गेनाइजेशन करते समय इकानामिक वायेबिलिटी और ऐडमिनिस्ट्रेटिव फीजीबिलिटी की कितनी ही बाते हमने रखी, लेकिन जैसा कि मैने कहा वह एक भाषावाद के आधार पर सारे स्टेट्स का आर्गेनाइजशन बन कर खड़ा हो गया और पिछड़े हुए क्षेत्रो की उसमे उपेक्षा होती जा रही है। आज उन पिछडे हुए क्षेत्रो के नाम पर भिन्न-भिन्न प्रकार के आदोलन चल रहे है। सब प्रकार की जाच कमेटिया बैठा कर के, आध-आध दर्जन लोगो को भेजकर भी हम लोगो की समस्या का समाधान नही कर पा रहे। आसाम के उन आटोनोमस डिस्ट्रिक्ट्स के लिये हम यूनियन टेरीटरीज की व्यवस्था करे और फिर सारे देश की इकानामिक बैकवर्डनेस के सवाल को हल करने के लिये हम कौन से कदम उठाए, उसके लिये किस तरह की ऐडमिनिस्ट्रेटिव सेट अप मे परिवर्तन करने की आवश्यकता है इसका विचार करने के लिये हमको एक एक्सपर्ट बाडी का गठन करने का भी विचार करना चाहिये। उन दोना सवालो को अगर हम टुकडो मे लेकर चलेगे तो आसाम के लोगो की समस्याओ का समाधान नही होगा क्योकि आसाम की हिल स्टेट की, आटोनोमस हिल स्टेट की माग को अगर कोई समर्थन देते हुए यह दलील दे कि इसका नगालैन्ड के निर्माण से कोई सबध नही है तो कम से कम मै तो आखरी आदमी हूगा जो इस तर्क को स्वीकार करे। नगालैन्ड अलग राज्य है; आसाम से पृथक राज्य है। "हम तो अभी ऐडमिनिस्ट्रेटिव व्यवस्था कर रहे है, क्या लेना देना है नगालैन्ड से" यह थियरिटिकल डिसकशन के लिये बहुत अच्छा है, लेकिन ए०पी०एच०एल०सी० को इस बात ने प्रेरित किया और आप यह जानते है कि आज मीजो लोगो को भी कन्विन्स नही कर पाए, आज मीजो लोगो को भी इस सारी व्यवस्था मे सतुष्ट नही कर पाये, आज मिकिर और नार्थ कछार के लोगो के लिये आप कोई ऐग्रियेबल सोल्यूशन नही दे पाये। उसका कारण यह है कि आज एक तरफ कदम उठा लेने के बाद दूसरे की राजनैतिक महत्वाकांक्षा को प्रज्वलित करने के पाप अपने माथे पर ले रहे है।

तो आज टुकडो मे इन सवालो का समाधान नही किया जा सकता। मैं गृह मंत्री महोदय से कहूगा कि इस सविधान सशोधन बिल की बजाय एक दूसरा बिल उपस्थित करे जिसमे आर्टिकल

244 को अमेन्ड करे। आर्टिकल 244 के पहले क्लाज मे जहा पर 'विदिन दि स्टेट आफ आसाम" लिखा उसको ओमिट करे। Backward, Scheduled or tribal areas including the present autonomous districts of Assam इसमे कवर होगे, उनकी तरफ विशेष चिन्ता करने की आवश्यकता, उनकी तरफ विशेष ध्यान देने की आवश्यकता है, जैसे हिन्दुस्तान के बाकी राज्यो के ट्राइबल क्षेत्र मे रहने वाले लोगो की हम चिन्ता कर रहे है। और इसका जो सब क्लाज (2) है जिसमे कि शेड्यूल 6 की व्यवस्था है उसको रखने की आवश्यकता नही। आसाम के, पहाडी प्रदेशो के लिये जो कास्टीट्यूशन मे यूनियन टेरीटरीज की गिनती की हुई हे, उसमे यूनियन टेरीटरीज की सख्या 4 या 5 बढा दे तो इसका सोल्यूशन निकलेगा। इससे आसाम के लोगो का समाधान होगा केन्द्र की सीधी जिम्मेदारी इन ट्राइबल क्षेत्रो के लोगो के प्रति जो है, उसकी चिन्ता किये बिना इस समस्या का समाधान नही होगा। यूनियन टेरीटरी होने के कारण वहा की रक्षा व्यवस्था के बारे मे भी केन्द्र प्रत्यक्ष रूप से जिम्मेदारी लेकर इस सीमावर्ती क्षेत्र की व्यवस्था करने मे समर्थ हो सकेगा। इन शब्दो के साथ मै इस विधेयक का विरोध करता हू और गृह मत्री जी से निवेदन करता हू कि इस कास्टीट्यूशन अमेन्डमेन्ट बिल को विदड्रा करके दूसरा कास्टीट्यूशन अमेन्डमेन्ट बिल लाए।

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (NO. 3) BILL, 1969

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (No. 3) Bill, 1969, as passed by Lok Sabha at its sitting held on the 28th April, 1969.

"2 The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (1968-69)

MISS M. L. M. NAIDU (Andhra Pradesh): Sir, I beg to lay on the Table a copy each of the following Reports of the Committee on Public Undertakings (1968-69):—

(a) Thirty-fourth Report on action taken by Government on the recommendations contained in 30th Report (1965-66) on Bhilai Steel Plant

(b) Thirty-sixth Report on action taken by Government on the recommendations contained in 23rd Report (1965-66) on Indian Airlines Corporation, New Delhi.

(c) Thirty-seventh Report on action taken by Government on the recommendations contained in 5th Report (1964-65) on Oil and Natural Gas Commission.

1 P.M

(d) Thirty-eighth Report on action taken by Government on the recommendations contained in 40th Report (1966-67) on Material Management in Public Undertakings.

(e) Thirty-ninth Report on action taken by Government on the recommendations contained in 35th Report (1966-67) on Indian